## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 493/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE PARTIES:

Bhausaheb Dagdu Mote

ROC, Pune

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

ABhaller

PRACHI WAZALWAR ARHAY WADHUA

FOR PETETZONER

## ORDER CP 493/252(3)/NCLT/MB/MAH/2017

On receipt of the Report of Registrar of Companies, Pune, this Bench has noticed that the ROC has passed Striking off Order in compliance with section 248 of the Companies Act, 2013 but whereas the same report states that there is no objection to restore the name of the company. If that is so, what prompted this ROC to strike off the company? In view of the same, the ROC is hereby directed to file revised Report making it clear its stand over the relief sought by the Petitioner.

Sd/-

tter on 29.11.2017.

V. NALLASENAPATHY Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)